

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

ORIGINAL APPLICATION NO.1253 OF 1999.

ALLAHABAD THIS THE 29<sup>TH</sup> DAY OF NOVEMBER 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. K.S. Menon, A.M

M.K. Dixit aged about 45 years, son of Shri J.P. Dixit, R/o N.T 449, Armapore Estate, Kanpur.

.....Applicant

(By Advocate: Shri R.K. Nigam).

Versus.

1. Union of India through Ministry of Defence, Defence Headquarters, New Delhi.
2. General Manager, Field Gun Factory, Kanpur.
3. Director General of Ordnance Factory, Ordnance Factory Board, 10-A Saheed Khudiram Bose Road, Kolkata (Calcutta).

.....Respondents

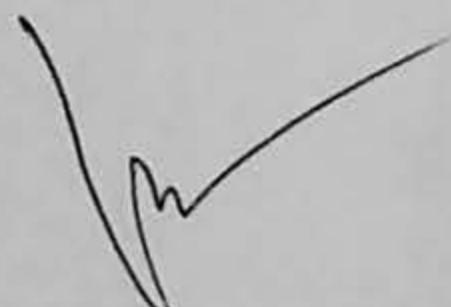
(By Advocate: Shri A. Mohiley)

ORDER

Justice Khem Karan, V.C.

Heard Shri S.M Ali holding brief of Shri R.K. Nigam, learned counsel for the applicant and Shri A. Mohiley, learned counsel for the respondents.

2. Shri S.M Ali has stated that it is an admitted fact that departmental appeal preferred by the applicant against the impugned order dated 17.9.1998 is still pending with the Authority concerned, so this O.A. may be disposed of with a direction to the Appellate Authority to dispose of that appeal by speaking order, within a period to be fixed by the Tribunal.

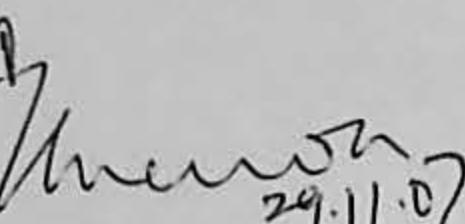


3. We see, no difficulty in disposing of the O.A. on lines suggested by Shri S.M Ali. Learned counsel for the respondents has also no objection.

4. So O.A. is finally disposed of with Appellate Authority where appeal is pending to dispose of ~~that~~ <sup>the</sup> departmental appeal in accordance with Rules by passing speaking order, within a period of three months from the date, a certified copy of this order is produced before it.

No order as to costs.

J. Am. w  
29.11.07

  
Member-A

Vice-Chairman.

Manish/-